

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/1479/2021
M.A. No. 61/1544/2021**

This the 28th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Iftakhar Ahmed aged 55 years S/o Jamal Din R/o Ward No.11 Tehsil and District Rajouri Pin 185131.
2. Safder Hussain aged 61 years S/o Ibrahim R/o Fatehpur Tehsil and District Rajouri Pin 185131.
3. Madan Lal aged 59 years S/o Munshi Ram R/o Village Agarati Tehsil and District Rajouri Pin 185131.
4. Mohd Shabir aged 59 years S/o Mohd Din R/o Village Agarati Tehsil and District Rajouri Pin 185131.
5. Inderjeet Singh aged 59 years S/o Balwant Singh R/o Village Bathuni Tehsil and District Rajouri Pin 185131.
6. Mohd Ayoub aged 59 years S/o Mohd Rahim R/o Ward No.2 Tehsil and District Rajouri Pin 185131.

.....Applicants

(Advocate:- Mr.A.A.Khan)

Versus

1. Union Territory of Jammu & Kashmir through Principal/Secretary to Govt. Forest Department, Govt. of Jammu and Kashmir, Civil Secretariat, Srinagar/Jammu-180001.
2. Chief Conservator of Forest, Jammu 180001.
3. Divisional Forest Officer, Forest Division Rajouri-185131.

.....Respondents.

(Advocate:- Mr.Sudesh Magotra, DAG)

ORDER
[ORAL]

(Delivered by Hon'ble Mr.Anand Mathur, Member-A)



At the outset, learned counsel for the applicants submits that the applicants would be satisfied if some time bound direction is given to the respondents to grant Higher Pay Grade of 775-1025 in place of Rs. 750-940 in terms of Rule 5 of SRO 54 issued by the Finance Department vide order dated 24.03.1994 and release all pending arrears from the date of their regularization to present date after grant of Higher Pay Grade of Rs. 775-1025.

2. In view of the limited nature of plea made by the learned counsel for the applicants, respondents are directed to consider the question of releasing the higher grade of Rs. 775-1025 instead of Rs. 750-940 in favour of the petitioners in accordance with rules and regulations within a period of two months from the date of receipt of a copy of this order by a reasoned and speaking order under intimation to the petitioners.
3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.
4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)
/kdr/

(RAKESH SAGAR JAIN)
MEMBER (J)